

In the National Company Law Tribunal, Jaipur

IA No. 19/JPR/2018

IA No. 20/JPR/2018

IA No. 34/JPR/2018

CP No. 11/JPR/2018

UNDER SECTION 442 of COMPANIES ACT, 2013

&

UNDER SECTION 241/242 of COMPANIES ACT, 2013

In the matter of:

Harman Singh Arora & others Applicant/Petitioners

Vs.

Axestrack Software Solutions Pvt. Ltd. & Ors.

.....Respondents

Order delivered on 04.10.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Dhruv Suri, Adv.

For Respondent(s) : Prakul Khurana, Adv.
Samay Maheshwari, Adv.

ORDER

Learned counsel for the parties are present. Learned counsel for the respondent Nos. 2 to 4 represents that the reply to the application as well as to the main petition will be filed during the course of the day itself. Let the same be complied with and a copy of the reply be also furnished to the learned counsel for the petitioner. Petitioner to file rejoinder within a period of three weeks from today. Post the matter on 01.11.2018 at 02:00 p.m.



**(R. Varadharajan)
Member (Judicial)**